

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1424 of 2019**

**IN THE MATTER OF:**

**Western Coalfields Ltd.**

**....Appellant**

**Vs.**

**Sai Wardha Power Generation Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Videhvaish, Advocate**

**For Respondents: Mr. Manish Jha, Ms. Vishrutyi Sahni, Advocates  
for R- 5 & 6**

**Mr. Ajith S. Ranganathan, Mr. Rohit Rajershi and  
Mr. Hassan Waris, Advocates**

**O R D E R**

**03.02.2020:** Learned counsel for the Appellant seeks and is allowed extension of time by one week to implead consortium of 'Sri City Pvt. Ltd.' and 'KCR Enterprise LLP' (Successful Resolution Applicants) as party Respondent No. 5 & 6, respectively with complete particulars of present address with email addresses, if same can be ascertained, failing which the appeal may be dismissed.

In the event of same being filed, let notice be issued upon Respondents.

List this appeal 'For Admission (After Notice)' on **16<sup>th</sup> March, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)

*sa/nn*